

SCHEDULE I

(SECTION 2)

The U. P. Encumbered estates Act, 1934 (U. P. Act no. XXV of 1934) as amended by the U. P. Encumbered Estates (Amendment) Act, 1954 (U.P. Act no. XIII of 1954).`

Serial no.	Extent of modification or amendment
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1 In section 2 (a) in clauses (n) and (o) —

(i) for the words, letters, and figures, “U. P. Act I of 1951” in the margin, the words, letters and figures “U. P. Act no. IX of 1957” shall be *substituted* ;

(ii) for the words “rehabilitation grant”, the word “annuity” shall be *substituted* ; and

(iii) for the words and figures “Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950” the words and figures

“Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956” shall be *substituted* ;

(b) in clause (o), the comma, words and figure, “and includes in the case of compensation, interim compensation payable under section 29 of the said Act” shall be deleted ; and

(c) after clause (o), the following shall be added as a new clause (p) ;

“(p) the expressions ‘agricultural area’, ‘date of vesting’ and ‘urban area’ shall have the meaning assigned to them in the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956.”

- 2 In section 9-A in sub-section (4), for the words and figures “estates under the U. P. Zamindari Abolition and Land Reforms Act, 1950”, the words and figures “agricultural areas under the U. P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956” shall be *substituted*.
- 3 In section 14 in sub-section (7) —
 - (i) between the figure “1952” and the comma occurring thereafter, wherever occurring, the commas, words and figure “as amended by the Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam, 1962” shall be inserted ; and
 - (ii) for the words “rehabilitation grant” the word “annuity” shall be *substituted*.
- 4 In section 15 after the figure “1952” the words, figure and comma “as amended by the Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam , 1962” shall be *inserted*.
- 5 In section 16 in clause (3-A) for the words “rehabilitation grant” the word “annuity” shall be *substituted*.
- 6 In section 18 in the proviso —
 - (i) between the figure “1952” and the comma occurring thereafter, the commas, words and figure, “as amended by the Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam, 1962” shall be *inserted* ; and
 - (ii) for the words “rehabilitation grant” the word “annuity” shall be *substituted*.
- 7 In section 19 in sub-section (2), for the words, “rehabilitation grant” and the word “estate” the word “annuity” and the words “agricultural area” shall respectively be *substituted*.
- 8 In section 19-A (a) for the words, comma and figure “U. P. Encumbered Estates (Amendment) Act, 1954” the words, comma and figure “Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam, 1962” shall be *substituted* ;

- (b) between the figure "1952" and the word "applies", the commas, figures and words, "as amended by the Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted* ;
- (c) for the words "said Act", the words "Act last aforesaid" shall be *substituted* ; and
- (d) for the words "rehabilitation grant" and the word "estate", the word "annuity" and the words "agricultural area" shall respectively be *substituted*.
- 9 In section 23-A (a) for the words, "rehabilitation grant", occurring in the margin and the section, the word "annuity" shall be *substituted* ;
- (b) the words "and Rehabilitation Grants Officer as may be necessary" shall be deleted ; and
- (c) for the comma, words and figures "section 70 of the U. P. Zamindari Abolition and Land Reforms Act, 1950" the comma, words and figures "section 55 of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956" shall be substituted ;
- 10 In section 23-B (a) for the words, "rehabilitation grant" wherever occurring, including the margin, the word "annuity" shall be *substituted* ; and
- (b) between the figure "1952" and the comma occurring thereafter, the commas, figure and words, "as amended by the Uttar Pradesh Nagar Kshetra Rin Vidhi Pravritti Adhiniyam, 1962" shall be *inserted* ;
- 11 In section 24 the words, figures and commas "but including proprietary rights in land in the areas which on the 7th day of July, 1949, were included in a Municipality or a Notified Area under the provisions of the U. P. Municipalities Act, 1916, or a Cantonment under the provisions of the Cantonments Act, 1924, or a Town Area under the provisions of U. P. Town Areas Act, 1914", shall be deleted.
- 12 In section 48 for the words and figures "section 23, or section 24, section 23-B or section 24" the comma, words and figures "section 23, section 23-B or section 24" shall be *substituted*.